(2021) 06 SEBI CK 0156

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No.559 Of 2021, Appeal No.10 Of 2021

Gian Finance Limited APPELLANT

Vs

Securities And Exchange Board Of India RESPONDENT

Date of Decision : 21-06-2021

Acts Referred:

Citation : (2021) 06 SEBI CK 0156

Hon'ble Judges : Tarun Agarwala, Presiding Officer;M. T. Joshi, J

Bench : Division Bench

Advocate : Vikas Bengani, Abhiraj Arora, Rashi Dalmia, Karthik Narayan

Judgement

Tarun Agarwala, Presiding Officer

Misc. Application No. 559 of 2021

1. There is a delay in the filing of the appeal and accordingly an application has been filed for condoning the delay. For the reasons stated in the

application, the delay in filing the appeal is condoned. The Misc. Application is allowed.

Appeal No. 10 of 2021

2. The appellant has filed the present appeal against the order dated September 26, 2019 whereby a penalty of Rs. 5 lakh has been imposed. The

controversy involved in the present appeal is squarely covered by a decision of this Tribunal in the matter of Global Earth Properties and Developers

Pvt. Ltd. vs. SEBI (Appeal No. 212 of 2020 decided on September 14, 2020).

3. In view of the aforesaid, the appeal is dismissed with no order as to costs.

4. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a

certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf

of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed

copy sent by fax and/or email.

